

IN THE HIGH COURT OF JHARKHAND AT RANCHI**W.P.(S) No.1615 of 2020**

Abhishek Kumar Singh

..... Petitioner

Versus

The Coal Mines Provident Fund Organization & Ors.

..... Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Ms. Aprajita Bhardwaj, Advocate

For the Respondent Nos. 1 to 3 : Mr. Prashant Kumar Singh, Advocate

.....

03/Dated: 09/07/2020

Heard, Ms. Aprajita Bhardwaj, learned counsel for the petitioner and Mr. Prashant Kumar Singh, learned counsel for the respondent nos. 1 to 3.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the petitioner submits that she will delete the name of respondent nos. 4 & 5. She is not taking relief against respondent nos. 4 & 5.

Prayer is allowed.

Learned counsel for the petitioner is directed to delete the name of respondent nos. 4 & 5 at her own risk.

Respondent nos. 1 to 3 are directed to file counter-affidavit within four weeks.

Post the matter on 23.09.2020.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/